

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 8
(IB)-674(PB)/2018

IN THE MATTER OF:

Religare Finvest Ltd.

.... Petitioner/Applicant

Vs.

Zoltan Properties Pvt. Ltd.

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 21.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner / : Adv. Amarjit Singh Bedi, Adv. Surekha Raman
Financial Creditor

For the Intervenor / : Adv. Kunal Chatterji, Adv. Shyra Hoon
Daiichi Sankyo Company
Limited

ORDER

IA-516/2023, Ivn. P-55/2023 & IA-4737/2023

1. Mr. Kunal Chatterji, Ld. Counsel for the Intervenor viz. Daiichi Sankyo Company Limited submitted that in all such cases where reply by Financial Creditor was filed after vacation of interim order by the Hon'ble Supreme Court, the Intervenor has filed its rejoinder in all cases, except in CP (IB)-679(PB)/2018 i.e. qua Ivn. P-89/2023.
2. Mr. Amarjit Singh Bedi, Ld. Counsel for the Financial Creditor submitted that in all such cases, where the replies to Intervention Petitions had been filed by the earlier management on behalf of the Financial Creditor, the current management is not filing any reply, as it has no permission to do so. It is his submission that if leave is granted by this Tribunal, the current management of the Financial Creditor would like to file additional replies qua those Intervention Petitions

- also, where the reply has already been filed by the earlier management.
3. Nevertheless, as prayed by the Ld. Counsel appearing for the Intervenor in Ivn. P-89/2023 in CP (IB)-679(PB)/2018, further 03 days' time is granted for uploading the rejoinder on the DMS.
 4. The Registry would facilitate the representative of Daiichi Sankyo Company Limited to upload its rejoinder on Case Information System of this Tribunal.
 5. In the meantime, the Ld. Counsel for the Financial Creditor and also the Ld. Counsel for the Intervenor would prepare a chart indicating the prayer made in all the pending applications/petitions and their stand qua the same in brief, not exceeding two sentences. If the chart gets uploaded on Case Information System, the physical copies of the same should be brought on the next date of hearing.
 6. On verification of Case Information System, we find that the rejoinder stated to have been filed in other 11 cases, where the reply could be filed after the vacation of stay by the Hon'ble Supreme Court are also not available on the DMS. Ld. Counsel for the Intervenor would ensure that the same are uploaded on the Case Information System within 03 days from today.
 7. List the matter **on 16.07.2024.**

Sd/-
AVINASH K. SRIVASTAVA
MEMBER (TECHNICAL)

Shubham Pandya – 21.05.2024

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)